

HIGH COURT OF JUDICATURE AT PATNA

BAILEY ROAD PATNA-800001.

TENDER NOTICE

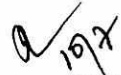
FOR

ANNUAL RATE CONTRACT FOR LAN

Notice No. - LAN-03/2017/Computer Cell

Date: -10 /07/2017

1. Hon'ble the High Court, Patna intends to enter into an Annual Rate Contract for LAN (Local Area Network) for official use of this Court for a period of one year from the date of award of Contract.
2. The contractor who is professionally competent to carry jobs should deposit sealed tender/quotation duly super scribed "**Annual Rate Contract for LAN**" to undersigned within **three weeks** from the date of publication of the notice. Details of notice along with documents may be downloaded from the website of this court or may be obtained from the office of Registrar (IT)-cum-CPC of the Court during office hours. The technical tenders/quotations and the financial tenders /quotation will be opened after the direction of concerned authority of this court and time and date shall be communicated to concerned firm. The Official website of Patna High Court is ***patnahighcourt.gov.in***


I/c Registrar (IT)-cum-CPC
High Court, Patna.

Note: Earlier Notice no.LAN-01/2017/Computer cell and LAN-02/2017/Computer cell may consider as cancelled.

3. The detailed information /terms and conditions for the purpose are as follows:

Detailed information/terms and conditions for the networking of LAN item/Intranet connections in Hon'ble the Patna High Court.

- (a) The Period of Annual Rate Contract for networking of LAN items in Hon'ble the High Court will be normally for a period of one year from the date of award of contract which shall be extended further subject to satisfactory services of the firm.
- (b) The Bid validity is 45 days from the date of opening of bid.

- (c) **The firm should be registered under company Act and are required to submit the copy of certificates like PAN card and service tax and G.S.T Registration.**
- (d) The firm/company should have sufficient experience preferably in Central/State Government, Departments, Organizations, Public sector undertaking work for LAN cabling (supporting documents to be attached).
- (e) The tender document should be signed by the firm along with stamp on each and every page stating that the terms and conditions of the tender document are fully acceptable to them. In case the tender document is not signed by the firm, the bid will be summarily rejected.
- (f) The sealed tenders/quotations duly super scribed "**Quotation for networking of LAN items**" addressed to the undersigned should be deposited in the office of **Learned Registrar IT-cum-CPC, Patna High Court, and Patna.** Tenders/Quotations received after stipulated date and time shall not be entertained.
- (g) The tenders/quotations will be opened after the direction of concerned authority of this court and time and date shall be communicated to concerned firm. The tenders/quotations shall be submitted in prescribed Performa(Annexure-1& 2) along with an **Earnest Money deposit of Rs.10,000.00(Rs ten thousand only) in the form of Demand Draft/Pay Order from any of the Nationalized /Public Sector Bank in favors of the Registrar General, Patna High Court, Patna.** If successful bidder declines to act on the contract placed by Hon'ble the Patna High Court, EMD of unsuccessful bidders shall be returned /refunded after finalization of contract. The bid is also to be accompanied with experience details and other relevant information which prospective bidder may like to bring to the notice of Hon'ble the Patna High Court.
- (h) The successful bidder will have to furnish a Performance Security Deposit of **Rs 100000.00(Rs one lakh only)** in the form of Bank Guarantee from any of the Nationalized /Public Sector Bank duly pledge in favour of the **Registrar General, Patna High Court, Patna** for due discharge of obligation under the contract. The performance security will be released only after 36 month and satisfactory completion of the job. However, the same shall be forfeited in case of any default.
- (i) New jobs done by the contractor shall be under warranty for a period of one year and no amount shall be payable for attending complaints due to technical fault during this period. However, all services provided to attend the existing network in this court or complaint in respect of these jobs, after of lapse of warranty period of one year shall be chargeable by the contractor as per terms and condition of this rate approval. In case complete cabling is done due to damaged, if any, the Hon'ble court will pay the cost of only material during the warranty period.

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- (j) In case of shortfall in attending complaints, a sum of Rs 500/-(Rupees five hundred only) per day shall be imposed to the firm as penalty.
- (k) The warranty of the switch should be comprehensive on-site and BACK-To Back from OEM. The contractor will warrant all the hardware and software against defects arising out of faulty design, materials and media workmanship etc. for a period of three years from the date of supply of the hardware. In case of failure of switches, the hardware to be replaced or standby of equal or higher capacity to be provided in order to ensure that the work is not held up more than 12 hours. Replacement of failed hardware within NBD from the time the problem is identified. Call to attend within 2 hours from the time it is lodged and closed within 4 hours.
- (l) The prospective bidders are free to seek any clarification and may know the scope of the work from Section officer (Computer Cell), Patna High Court, Patna. He may be contacted with the prior appointment on any working day before tender-opening.
- (m) The contract shall normally be awarded to the lowest evaluated bidder whose bid has been found to be responsive and who is eligible /qualified to perform the contract satisfactorily as per the terms and conditions incorporated in the tender letter.
- (n) The contract can be terminated by the Hon'ble the Patna High Court at any time without assigning any reason. If the work of the contractor is found to be unsatisfactory, it would be entrusted to any other party at the risk and expenses of the defaulting contractor. In this connection, decision of Hon'ble the Patna High court shall be final and binding upon the contractor.
- (o) The contract may be extended for one year in case of the services provided by the contractor is found satisfactory.
- (p) The firm black listed at any point of time by any Ministry/Department need not to apply. In case, the fact is concealed and it will come to the notice of the Government during the period of contract, the contract shall be terminated straightway and security deposit will be forfeited. If the fact comes to notice before award of contract, his bid shall be rejected outright.
- (q) Hon'ble the Patna High Court reserves the right to reject the quotation in whole or any part and decision of Hon'ble the court in the matter will be final. However the bidders would have the right to question the bidding conditions, bidding process and/or rejection of its bid.
- (r) All matters/disputes pertaining to the tender and resultant contract shall be settled in Patna Jurisdiction.

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Annexure-1

**To
The Registrar IT-cum-CPC
Patna High Court.**

Sub:-Quotation for providing items of LAN in Hon'ble the Patna High Court.

Sl. No.	Name of itmes	Brand	Rate per unit/per meter/per feet (In words and figure).
1.	8 port 10/100/1000 Mbps & 2 port 10/100/1000 Mbps/SFP port, wire speed, SNMP Managed, Full Duplex, Layer 2 Switch with three year warranty	CISCO D-Link	
2.	16 port 10/100/1000 Mbps & 2 port 10/100/1000 Mbps/SFP port, wire speed, SNMP Managed, Full Duplex, Layer 2 Switch with three year warranty	CISCO D-Link	
3	24 port 10/100/1000 Mbps & 2 port 10/100/1000 Mbps/SFP port, wire speed, SNMP Managed, Full Duplex, Layer 2 Switch with three year warranty	CISCO D-Link	
4	08 Port Switch 01 gbps10/100/1000Mbps Unmanaged Standalone gigabit Switch with three year warranty	CISCO D-Link	
5	16 Port Switch 01 gbps10/100/1000 Mbps Base-T Unmanaged Standalone gigabit Switch with three year warranty	CISCO D-Link	
6	24 Port Switch 01 gbps10/100/1000 Mbps Base-T Unmanaged Standalone gigabit Switch with three year warranty.	CISCO D-Link	
7	Supply & Installation of 1000-LX/LH SFP transceiver with three year warranty		
8	Supply & Installation of a 1000 Base T SFP transceiver with three year warranty		
9	Supply & Installation of a 1000 Base SX SFP transceiver with three year warranty		
10	Media Converter /10Gbps.with three year warranty		
11.	Null Mount Rack 6U with accessories		
12.	Null Mount Rack 9 U with accessories		

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13	12 port LIU for Termination of OFC, Wall/Rack mounted LIU		
14.	Patch Cord 2 M, Plug 30U Snagles		
15	Patch Cord 3M, Plug 30U Snagles.		
16.	Patch Cord 5M, CAT 6UTP		
17.	Patch Cord 7M, CAT 6UTP		
18.	CAT-6 four pair UTP Cable		
19.	Cat-6 Information Outlet Box		
20.	OFC Cable 12 F outdoor –Armoured Unitube SM HDPE Sheath		
21.	OFC Patch chord		
22.	OFC Patch chord Repairing		
23	HDPE pipe supply and fixing.		
24	ISI making PVC casing supply and fixing		
25	UTP cable laying including RJ Connector.		
26	OFC cable laying		
27	Installation of Jack Panel		
28	Fixing and dressing of Rack.		
29	Installation of switch		
30	Installation of I/O		
31	Existing LAN Points Checking and repairing		
32	Wall/ floor cutting and ISI mark 20/25 mm PVC pipe fixing and refilling		
33	Trench preparation on Road/RCC/Pavers blocks cutting and refilling the same.		
34	Technical Manpower(During courts Hour)		
35	others		

The bidders may do the sight survey in supervision of computer cell before submitting the documents.

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Annexure-2

Document to be submitted.

S.N	Document	
1.	EMD Details (Amount, Name of Bank and Branch, DD date and No)	
2.	Experience Details(Copies to be attached)	
3.	The details of the PAN and other statutory registration(Copies to be attached)	
4.	Document regarding Service Tax Certificate and Latest Service Tax Return.	
5.	Whether all the pages of tender document signed and stamped as a token of acceptance of terms and conditions.	
6.	Document regarding G.S.T Registration.	

I/we undertake that the documents are genuine /authentic and nothing has been hidden and that I/We are not blacklisted/debarred by any Government organization and competent to contract. I/we understand that the contract is liable to be cancelled, if found to be having obtained, through fraudulent means/concealment of information.

(Signature of Authorized Signatory)

Name of Bidder: -----

Complete Address: -----

Contact Nos. -----

E-mail: -----

Handwritten signature